

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**Appeal No. 163 of 2018**

**Dated: 16<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**GMR Warora Energy Limited** **...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.** **.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Manuj Kaushik for R-3

**ORDER**

**Admit.** Issue notice. Mr. Manuj Kaushik, learned counsel takes notice on behalf of Respondent No.3. The learned counsel for the Respondents are directed to file reply within four weeks i.e. on or before 14.09.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks i.e. on or before 01.10.2018 with advance copy to the other side.

List the matter on **08.10.2018.**

**(I.J. Kapoor)**  
**Technical Member**  
*mk/tpd*

**(Justice Manjula Chellur)**  
**Chairperson**